

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FAST AND SAFE TRANSPORT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FAST AND SAFE TRANSPORT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/08/1989
3.	Authority under which corporate debtor is incorporated / registered	ROC-CHENNAI
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U63011TN1989PTC017903
5.	Address of the registered office and principal office (if any) of corporate debtor	344, WALTAX ROAD, CHENNAI-79 IN
6.	Insolvency commencement date in respect of corporate debtor	03/12/2019 (Order received on 04/12/2019)
7.	Estimated date of closure of insolvency resolution process	31/05/2020 (180 days from the date of commencement of insolvency resolution process)
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	CHANDRAMOULI RAMASUBRAMANIAM (C RAMASUBRAMANIAM) IBBI/IPA-002/IP-N00052/2016-17/10096
9.	Address and E-mail of the interim resolution professional, as registered with the Board	'RAJI' 3B1, 3rd floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai, Tamil Nadu – 600002 Mail Id: fcs.rms@gmail.com
10.	Address and E-mail to be used for correspondence with the interim resolution professional	'RAJI' 3B1, 3rd floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai, Tamil Nadu – 600002 Mail Id: fcs.rms@gmail.com
11.	Last date for submission of claims	17/12/2019 (14 days from the date of commencement of insolvency resolution process)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads (under Insolvency Resolution Process for corporate person) 'RAJI' 3B1, 3rd floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai, Tamil Nadu – 600002

C. RAMASUBRAMANIAM, INSOLVENCY PROFESSIONAL
IP No. IBBI/IPA-002/IP-N00052/2016-17/10096'Raji', 3B1, 3rd Floor, Gaiety Palace, No.1L, Blackers Road, Mount Road, Chennai - 600 002.
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Email: fcs.rms@gmail.com, rmscirp@gmail.com

CS C. RAMASUBRAMANIAM

**COMPANY SECRETARY IN PRACTICE &
INSOLVENCY PROFESSIONAL**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the FAST AND SAFE TRANSPORT PRIVATE LIMITED on **03/12/2019** (Order received on 04/12/2019)

The creditors of FAST AND SAFE TRANSPORT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **17/12/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.12.2019
Place: Chennai



CHANDRAMOULI RAMASUBRAMANIAM
(C RAMASUBRAMANIAM)
Interim Resolution Professional
IBBI/IPA-002/IP-N00052/2016-17/10096

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